THE NAGALAND PROFESSIONS, TRADES, CALLINGS AND EMPLOYMENTS TAXATION (AMENDMENT) ACT, 1993

(THE NAGALAND ACT NO. 3 OF 1993)

(Received the assent of the Governor of Nagaland on 3 August, 1993 and published in the Nagaland Gazette Extraordinary dated 26th Aug 1993.

An

Act

further to amend the Nagaland Professions, Trades, Callings and Employments Taxation Act, 1968. It is hereby enacted in the forty-fourth. year of the Republic of India as follows —

1. Short title, extent and commencement

- (1) This Act may he called the Nagaland Professions, Trades, Callings and Employments Taxation (Amendment) Act, 1993.
- (2) It shall extend to the whole State of Nagaland.
- (3) It shall come into force from the 1st day of September, 1993.

2. Amendment of Schedule.

Item 2 of the Schedule annexed to the Nagaland Professions, Trades, Callings and Employments Taxations Act, 1968, shall be substituted by the following -

SCHEDULE

- 2. "(i) Legal Practitioners including solicitors and notaries public.
- (ii) Medical practitioners including medical consultants and dentists.
- (iii) Technical and professional consultants, including Architects, Engineers, Chartered Accountants, Actuaries, Management Consultants and Tax consultants, Accountants.
- (iv) Chief Agents, Principal Agents, Special Agents, Insurance Agents and Surveyors or Loss Assessors registered or licensed under Insurance Act, 1938. Where the standing in the profession of any of the person

mentioned is —

(a) Less than years

(b) Three years or more

(v) Estate Agents or brokers or building contractor.

(vi) Director (other than nommated by Govt.) of companies registered under the Companies Act. 1956.

(vii) Dealers registered under

Rs. 1000/- Per annum Rs. 2500/- Per annum Rs. 2500/- Per annum

Rs. *25,00/* — per annum

	the Nagaland Sales Tax Act, such Dealers whose annual gross turnover on .all Sales is (a) Less than Rs. 50,000/—		Rs. 200/— per ar	nnum	
	(b) Rs. 50,000/— to Rs. 1,00,000/—		Rs. 2000/ — per	annım	
	(c) More than Rs. 1,00,000/—	Ţ	Rs. 2000/ — per ar		
	Owners (or lessees) of	1	cs. 2500/ per ur	mum	
	pertrol/diesel filling station				
	and service station.	F	Rs. 2500/ — per a	ınnum	
(ix)	Owners of Rice/Atta/flour/		-		
	Oil Mills.	Rs.	2500/— per annu	um	
	Holders of permits for				
	transport vehicle granted				
	under the Motor vehicles				
	Act, 1939 which are use or adopted to be used for hire				
	or reward.				
	Where any such persons				
	holds permit or permits for				
	any taxis, three whellers,				
	goods, vehicles, trucks or				
	buses.				
	(a) in respect of three				
	whellers (auto-rick		D . 500)/	
(b)	shaw) '	a uzhaalan aaad		/— per annum	
(b)	in respect of each taxi or threvehicle.	e wheeler good		000/ non annum	
			KS. 1	000/— per annum	
	(c)in respect of each truck or bus.		D _G	2500/ non annum	
or bus. Rs. 2500/— per annum (xi) Deleted					
(xii) Banking Companies as defined in the Banking Regulation Act, 1949 (10 of 1949)					
(a) Schedule Bank Rs. 2500/— per annum					
(a) Schedule Bank (b) Other Banks Rs. 2500/— per annum Rs. 2500/— per annum					
(xiii) Companies registered under Companies Act, 1956 (1 of 1956) and engaged on any profession, trade					
or callings. Rs. 2500/— per annum					
<u>.</u>					
ings.					
(a) (b)					
tax.	Tilli hable to income			Rs. <i>2500</i> /— per annum	
(xv)	Person other than those				hall be as may
mentioned in any preceding entries, who are be fixed by notification not exceeding Rs. 500/— per					
engaged in any profession,				annum.	Ks. 500/— pci
trade		calling	or	employments	and
		of	whom	a	notification
is iss	respect ued under section 3 of this Act.	01	WIIOIII	α	nonneauon
(xvi)	Employers of establishments	as defined in th	e		
(-1/1)	Nagaland	Shops	· -	and	Es
	<i>5</i>	r -			

tablishments Act, 1985 who are not dealers covered by entry (vii)

Such employers of establishments

(1) Where there are no employees.

(ii) Where not more than five

employees are employed.
(iii) Where more 'than five employees hut not more than ten employees are employed.

(iv) When more than ten employees are employed.

Rs. 200/- per annum
Rs. 1500/— per annum

Rs. 2500/— per annum

notwithstanding anything contained in this Schedule where a person is covered by more than one entry in this Schedule, the

lax payable taken together in a financial year shall not exceed two thousand and five hundred rupees."

Nil